

Government/Union Territory Administrations. Regarding pirated video films, it may be mentioned that copyright is a proprietary right and primarily it is for the owners of copyright to institute necessary civil/criminal proceedings in appropriate courts of law for enforcement of their rights.

The subject of cinema, excluding censorship, is a State subject and it is for the State Governments to regulate exhibition of films on video as well. The Central Government do not have information about the number of video libraries etc.

(c) Several parties have moved different High Courts (including Bombay High Court) challenging the provisions of the Cinematograph (Certification) (Amendment) Rules 1984 relating to separate certification of video films. In some cases interim injunction has been given by the High Courts and the order of injunction is restricted only in respect of those films whose censor certificate is obtained and subsisting prior to March 1984.

Setting Up of Central Advisory Committee to Advise on Emigration Matters

396. DR. PRATAP WAGH : Will the Minister of LABOUR AND REHABILITATION be pleased to state whether it is proposed to set up a Central Advisory Committee to advise on emigration matters and for bringing improvements in the emigration system ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRE VEERENDRA PATIL) Yes, Sir.

Activities of O.N.G.C. in Cachar District of Assam

3947. SHRI BAJU BAN RIYAN : Will the Minister of ENERGY be pleased to state :

(a) whether it is a fact that the activities of Oil and Natural Gas Commission are not satisfactory in Cachar District of Assam due to the reluctant attitude of the O. N. G. C. management of Cachar ; and

(b) if not, the reasons for delay in expansion of O.N.G.C. work in Cachar and whether any enquiry will be made to remove the present bottleneck for the development of O.N.G.C. in Cachar ?

THE MINISTER OF STATE IN THE DEPARTMENT OF PETROLEUM IN THE MINISTRY OF ENERGY (SHRI GARGI SHANKAR MISHRA) : (a) No, Sir, ONGC is conducting its activities in Cachar as per plan of activities.

(b) Does not arise.

Quota of Kerosene Oil and Other Petroleum Products for Midnapur in West Bengal

3948. SHRI NARAYAN CHOUBEY : Will the Minister of ENERGY be pleased to state :

(a) whether it is a fact that the Indian Oil Corporation Officer for Midnapur in West Bengal has unilaterally reduced the quota of kerosene oil and other petroleum products ;

(b) if so, the reasons therefor ;

(c) whether Government have received representation to the effect that these reductions have caused enormous hardship to the common people of Itargram, Midnapur Sadar North and Sadar South inhabited mainly by SC/ST community population ; and

(d) whether Government propose to immediately restore the old quota for the area mentioned to remove the hardship of the people ?

THE MINISTER OF STATE IN THE DEPARTMENT OF PETROLEUM IN THE MINISTRY OF ENERGY (SHRI GARGI SHANKAR MISHRA) : (a) No, Sir.

(b) Does not arise.

(c) No Sir, except one forwarded by the Hon'ble Member himself.

(d) Does not arise in view of the answer given to (a) above.